

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

(CAA)-149/(ND)/2017

IN THE MATTER OF:

M/s. Apaksh Broadband Ltd. With Aksh Optifibre Ltd

.. PETITIONER

SECTION :

Under Section 391 to 394

Order delivered on 12.9.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner/Applicant : Mr. Pankaj Jain, Advocate


For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. However, none appears from the office of ROC/R.D and Official Liquidator. Ld. Counsel for the petitioner represented that the jurisdictional Regional Director is situated at Ahmedabad and O.L's office is also situated at Jaipur attached with Hon'ble High Court of Rajasthan.

In the circumstances, we deem it appropriate to issue notice of hearing to the concerned office of ROC/RD as well as O.L. to enable them in attending the hearing of the Tribunal on the adjourned date. A week's time is granted for this purpose.

List the matter on 11.10.2017.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
12.9.2017